

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s).400/2023

[Arising out of impugned final judgment and order dated 14-08-2015 in CC No.307/2011 passed by the High Court of Judicature at Allahabad]

KEHARI SINGH & ANR.

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

IA No. 190903/2022 - EXEMPTION FROM FILING O.T.

Date : 26-03-2025 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE MANOJ MISRA
HON'BLE MR. JUSTICE K.V. VISWANATHAN

For Petitioner(s) :

Dr. A P Singh, Adv.
Mr. V P Singh, Adv.
Ms. Richa Singh, Adv.
Mr. Sadashiv, AOR

For Respondent(s) : Ms. Ruchira Goel, AOR

Upon hearing the counsel the Court made the following
O R D E R

Lay before another Bench of which one of us [Manoj Misra, J] is not a member after obtaining nomination from the Hon'ble Chief Justice of India.

(D. NAVEEN)
COURT MASTER (SH)

(ANU BHALLA)
COURT MASTER (NSH)